

**STATEMENT OF IMMOVABLE PROPERTY FOR THE YEAR 2023 AS IT STOOD ON 31.12.2023**

1. Name of Officer (In full) and service to which the officer belongs : VINOD KUMAR TIWARI, Indian Forest Service
2. Present Post held : Central Information Commissioner
3. Present Pay : Rs 2,25,000/- p.m.

Sl. No.	Name of Distt., Sub-Division, Taluki & village in which property is situated	Name and details of property		*Present Value	If not in own name, state in whose name held and his/her relationship to the Government Servant	How acquired? Whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition and name with details of person(s) from whom acquired	Annual income from the Property	Remarks
		Housing & other buildings	Lands					
1.	Distt. Faizabad (U.P.), Sub-Tehsil - Bikapur, Pargana - Paschim Rath, Vill. - Malawan	Land	Agricultural (Bhumidhari) land	550000	Yes, Joint, PK Tiwari, Brother. One-fifth interest shared with brother on equal share basis (10%)	Registered gift on dtd. 11.06.68 from Shri Shiv Narain Pande S/O Shri Buniyad Pande R/O Vill. Malawan. Relation-Great Grand father (i.e. Father's Nana)	Nil as per entry in the remarks column.	Land though in own possession but the title of the land is subjudice. Suit in Hon'ble High Court of UP vide Civil Appeal No. 345/82. General Power of Attorney has been appointed.
			Kh. No. Area B-B-Dh^					
			112/A* 8-8-4					
			112/B* 0-8-10					
			227* 10-0-14					
			474* 3-0-15					
			Sub-total 21-18-3					
2.	Distt. Faizabad (U.P.), Sub-Tehsil - Bikapur, Pargana - Paschim Rath, Karaundi Vill.-Malawan	Land	Agricultural (Bhumidhari) land	12500	Yes, Joint, PK Tiwari, Brother. One-fifth interest shared with brother on equal share basis (50%)	Registered gift on dtd. 11.06.68 from Shri Shiv Narain Pande S/O Shri Buniyad Pande R/O Vill. Malawan. Relation-Great Grand father (i.e. Father's Nana)	Nil as per entry in the remarks column.	Land though in own possession but the title of the land is subjudice. Suit in Hon'ble High Court of UP vide Civil Appeal No. 345/82. General Power of Attorney has been appointed.
			Kh. No. Area B-B-Dh^					
			11 0-8-14					

3.	Distt. Faizabad (U.P.), Sub-Tehsil - Bikapur, Pargana - Paschim Rath, Vill. - Malawan	House	House - One Area=1-0-0 (Approx.)	250000	Yes, Joint, PK Tiwari, Brother. One-fifth interest shared with brother on equal share basis (50%)	Registered gift on dtd. 11.06.68 from Shri Shiv Narain Pande S/O Shri Buniyad Pande R/O Vill. Malawan. Relation-Great Grand father (i.e. Father's Nana)	Nil as per entry in the remarks column.	Land though in own possession but the title of the land is subjudice. Suit in Hon'ble High Court of UP vide Civil Appeal No. 345/82. General Power of Attorney has been appointed.																						
4.	Distt. Faizabad (U.P.), Sub-Tehsil - Bikapur, Pargana - Paschim Rath, Vill.-Malawan	Land	Residential Plot Area=1-0-0 (Approx.)	100000	Yes, Joint, PK Tiwari, Brother. One-fifth interest shared with brother on equal share basis (50%)	Registered gift on dtd. 11.06.68 from Shri Shiv Narain Pande S/O Shri Buniyad Pande R/O Vill. Malawan. Relation-Great Grand father (i.e. Father's Nana)	Nil as per entry in the remarks column.	Land though in own possession but the title of the land is subjudice. Suit in Hon'ble High Court of UP vide Civil Appeal No. 345/82. General Power of Attorney has been appointed.																						
5.	Distt. Faizabad (U.P.), Sub-Tehsil - Bikapur, Pargana - Paschim Rath, Vill.-Malawan	Land	<table><tr><th colspan="2">Mango Grove</th></tr><tr><th>Kh. No.</th><th>Area B-B-Dh^</th></tr><tr><td>352</td><td>0-8-0</td></tr><tr><td>87M</td><td>1-14-10</td></tr><tr><td>264M</td><td>2-0-0</td></tr><tr><td>82M</td><td>0-10-0</td></tr><tr><td>423M</td><td>0-1-0</td></tr><tr><td>450M</td><td>0-2-10</td></tr><tr><td>76M</td><td>0-11-0</td></tr><tr><td>34</td><td>1-7-0</td></tr><tr><td>Sub-total</td><td>6-14-0</td></tr></table>	Mango Grove		Kh. No.	Area B-B-Dh^	352	0-8-0	87M	1-14-10	264M	2-0-0	82M	0-10-0	423M	0-1-0	450M	0-2-10	76M	0-11-0	34	1-7-0	Sub-total	6-14-0	325000	Yes, Joint, PK Tiwari, Brother. One-fifth interest shared with brother on equal share basis (10%)	Registered gift on dtd. 11.06.68 from Shri Shiv Narain Pande S/O Shri Buniyad Pande R/O Vill. Malawan. Relation-Great Grand father (i.e. Father's Nana)	Nil as per entry in the remarks column.	Land though in own possession but the title of the land is subjudice. Suit in Hon'ble High Court of UP vide Civil Appeal No. 345/82. General Power of Attorney has been appointed.
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450M	0-2-10																													
76M	0-11-0																													
34	1-7-0																													
Sub-total	6-14-0																													

6.	Distt. Faizabad (U.P.), Sub- Tehsil-Bikapur, Pargana- Paschim Rath, Vill.-Malawan	Land	Mango Grove		130000	Yes, Joint, PK Tiwari, Brother. One-fifth interest shared with brother on equal share basis (25%)	Registered gift on dtd 11.06.68 from Shri Shiv Narain Pande S/O Shri Buniyad Pande R/O Vill. Malawan. Relation-Great Grand father (i.e. Father's Nana)	Nil as per entry in the remarks column.	Land though in own possession but the title of the land is subjudice. Suit in Hon'ble High Court of UP vide Civil Appeal No. 345/82. General Power of Attorney has been appointed.
			Kh. No.	Area B-B-Dh^					
			21M	0-1-10					
			35M	0-3-0					
			66M	0-2-10					
			433M	0-5-0					
			311M	0-4-0					
			430M	0-9-0					
			447M	0-1-10					
			500M	0-2-0					
			403M	0-3-0					
			31M	0-2-0					
			66m	0-2-0					
			35m	0-4-0					
			331M	0-2-0					
			414M	0-2-15					
			416M	0-1-0					
			500M	0-4-0					
			38	0-2-10					
			Sub-total	2-11-15					

7.	Greater NOIDA Distt. Ghaziabad (U.P.)	Land	Residential plot and a house built on this plot with HBA from HP Government Area = 230 sq m	1500000	Yes, Sole	Purchase, NA, Purchased on instalments under Delta Scheme of Greater NOIDA Industrial Development Authority. All the installments have been paid and a house thereon has been constructed.\$	Rs. 1,20,000 (for part of the house rented out)	Permission for the purchase accorded by the FC-cum-Secretary (Forests) GoHP vide his No. Fts.1(B)3-23/88 (Estt.)/PF dated nil copy endorsed vide PCCF HP No. Ft.384-127/86(E-I) dt. 24.11.94. Addition & alteration carried out post-superannuation.									
8.	Himachal Pradesh Flat No. 2, Block No. 15, Type-C Phase-III below BCS, New Shimla of HP Nagar Vikas Pradhikaran Distt. Shimla	Residential Flat	Area = 77.10 sq m	740000	Yes, Joint, Shared with wife - Mrs. Vijay Laxmi Tiwari on 60:40 basis (Own share 40%)	Purchase, By Registration/ allotment of flats on Hire/Purchase/99 year lease hold basis under 9 <sup>th</sup> Partially Self Financing Scheme of HP Nagar Vikas Pradhikaran Kasumpti, Shimla - a Government of HP owned institution/authority. Allotment made vide letter No. HP NVP Admn.(b)-9 <sup>th</sup> PSFS(C)15320-4073-75 dated 30.06.2000.	Rs. 62,400/- (as 40% own share of total rent of Rs 1,56,000 for the whole calendar year)	Intimation for the acquisition of the flat given to PCCF HP and forwarded to Secretary (Forests) GoHP vide his letter No. Ft.384-128/66(E-I) dated 13.06.2000. Acknowledgement from Secretary (Forests) GoHP still awaited. Bank loan repayment complete..									
9.	Distt. Faizabad (U.P.), Tehsil - Milkipur, Pargana - Paschim Rath, Vill.- Uchhahpali (Khata No. 00266)	Land	<table><tr><th colspan="2">Ochard (mixed)</th></tr><tr><th>Kh. No.</th><th>Area (in ha.)</th></tr><tr><td>1002</td><td>0.9870</td></tr><tr><td></td><td></td></tr></table>	Ochard (mixed)		Kh. No.	Area (in ha.)	1002	0.9870			<table><tr><td>Value @ Rs. 20 lakh/ha = Rs. 19.74 (own share = Rs. 0.82 lakh)</td></tr></table>	Value @ Rs. 20 lakh/ha = Rs. 19.74 (own share = Rs. 0.82 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%). Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated. @	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence, own share 1/24 (4.17%)	Nil	Ancestral non-fruit bearing mixed orchard shared with so many others.
Ochard (mixed)																	
Kh. No.	Area (in ha.)																
1002	0.9870																
Value @ Rs. 20 lakh/ha = Rs. 19.74 (own share = Rs. 0.82 lakh)																	

10.	Distt. Faizabad (U.P.), Tehsil - Milkipur, Pargana - Paschim Rath, Vill.- Uchhahpali (Khata No. 00430)	Land	Orchard (mixed)		Value @ Rs. 20.0 lakh/ha = Rs. 26.70 (own share = Rs. 1.11 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%). Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated.@	Gift, Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated.@	Nil	Ancestral non-fruit bearing mixed orchard shared with so many others.
			Kh. No.	Area (in ha.)					
			945	0.4550					
			980	0.8800					
11.	Distt. Faizabad (U.P.), Tehsil - Milkipur, Pargana - Paschim Rath, Vill.- Uchhahpali (Khata No. 00522)	Land	Orchard (mixed)		Value @ Rs. 20.0 lakh/ha = Rs. 1.26 (own share = Rs. 0.053 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%). Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated.@	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%).	Nil	Ancestral non-fruit bearing mixed orchard shared with so many others.
			Kh. No.	Area (in ha.)					
			1043K	0.0630					
			Sub-total	1.3350					
12.	Distt. Faizabad (U.P.), Tehsil - Milkipur, Pargana - Paschim Rath, Vill.- Uchhahpali (Khata No. 00523)	Land	Orchard (mixed)		Value @ Rs. 20.0 lakh/ha = Rs. 35.66 (own share = Rs. 1.486 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%). Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated.@	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%).	Nil	Ancestral non-fruit bearing mixed orchard shared with so many others.
			Kh. No.	Area (in ha.)					
			912	0.3540					
			946	0.7330					
			1089	0.6960					
			Sub-total	1.7830					

13.	Distt. Faizabad (U.P.), Tehsil - Milkipur, Pargana - Paschim Rath, Vill.- Uchhahpali (Khata No. 00528)	Land	Orchard (mixed)		Value @ Rs. 20.0 lakh/ha = Rs. 5.560 lakh (own share = Rs. 0.232 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%). Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated. @	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%).	Nil	Ancestral non-fruit bearing mixed orchard shared with so many others.
			Kh. No.	Area (in ha.)					
			1003K	0.2780					
14.	Distt. Faizabad (U.P.), Tehsil - Milkipur, Pargana - Paschim Rath, Vill.- Uchhahpali (Khata No. 00529)	Land	Orchard (mixed)		Value @ Rs. 20.0 lakh/ha = Rs. 8.1 lakh (own share = Rs. 0.338 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%). Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated. @	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%).	Nil	Ancestral non-fruit bearing mixed orchard shared with so many others.
			Kh. No.	Area (in ha.)					
			968K	0.4050					
15.	Distt. Faizabad (U.P.), Tehsil - Milkipur, Pargana - Paschim Rath, Vill.- Uchhahpali (Khata No. 00001)	Land	Clonal Plantation (Eucalyptus)		Value @ Rs. 20.0 lakh/ha = Rs. 15.86 lakh (own share = Rs. 5.287 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence, own share 1/3 (33.33%). Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated. @	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/3 (33.33%).	Nil	Plantation is still young and there is no understory or cultivation.
			Kh. No.	Area (in ha.)					
			962	0.0580					
			1121	0.7350					
			Sub-total	0.7930					

Distt. Faizabad (U.P.), Tehsil - Milkipur, Pargana - Paschim Rath, Vill.- Uchhahpali (Khata No. 00015)	Land	Orchard (mixed)		Value @ Rs. 20.0 lakh/ha = Rs. 21.24 lakh (own share = Rs. 0.885 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence, own share 1/24 (4.17%). Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated. @	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%).	Nil	Ancestral non-fruit bearing mixed orchard shared with so many others.
		Kh. No.	Area (in ha.)					
		967	0.7710					
		977	0.2910					
		Sub-total	1.0620					
Distt. Faizabad (U.P.), Tehsil - Milkipur, Pargana - Paschim Rath, Vill.- Uchhahpali (Khata No. 00016)	Land	Agricultural Land		Value @ Rs. 20.0 lakh/ha = Rs. 6.82 lakh (own share = Rs. 1.137 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence, own share 1/6 (16.67%). Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated. @	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/6 (16.67%).	Nil	No income as there is no division and no mutation.
		Kh. No.	Area (in ha.)					
		667K	0.0470					
		929K	0.0160					
		954	0.0030					
		974K	0.0740					
		1134K	0.0660					
		1145K	0.1100					
		1371 gha	0.0250					
		Sub-total	0.3410					
Distt. Faizabad (U.P.), Tehsil - Milkipur, Pargana - Paschim Rath, Vill.- Uchhahpali (Khata No. 00418)	Land	Orchard (mixed)		Value @ Rs. 20.0 lakh/ha = Rs. 4.18 lakh (own share = Rs. 0.174 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence, own share 1/24 (4.17%). Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated. @	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/24 (4.17%).	Nil	Ancestral non-fruit bearing mixed orchard shared with so many others.
		Kh. No.	Area (in ha.)					
		688 kha	0.2090					

*Signature*  
3/11/24

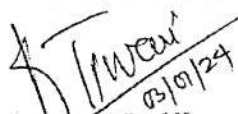
19.	Distt. Faizabad (U.P.), Tehsil - Milkipur, Pargana - Paschim Rath, Vill.-Para Brahmanan (Khata No. 00011)	Land	Agricultural Land		Value @ Rs. 20.0 lakh/ha = Rs. 9.16 lakh (own share = Rs. 3.053 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence, own share 1/3 (33.33%). Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated. @	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/3 (33.33%).	Nil	No income as there is no division and no mutation.
			Kh. No.	Area (in ha.)					
			1010	0.4580					
20.	Distt. Faizabad (U.P.), Tehsil - Milkipur, Pargana - Paschim Rath, Vill.-Para Brahmanan (Khata No. 00012)	Land	Agricultural Land		Value @ Rs. 20.0 lakh/ha = Rs. 0.50 lakh (own share = Rs. 0.056 lakh)	Yes, Joint, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence, own share 1/9 (11.11%). Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated. @	Gift, Late Shri Awadh Naresh Tiwari, Father, shared with others. Then Father's share is further shared with mother and brother. Hence own share 1/9 (11.11%).	Nil	No income as there is no division and no mutation.
			Kh. No.	Area (in ha.)					
			574K	0.0250					
21.	House No. 1/13/75, Civil	Residential Plot	A house built on this plot. Plot Area = 350 sq m		Not assessed.	Yes, Joint, Late Shri Awadh Naresh Tiwari,	--	Nil	House in own use by mother and rest of the family. No

	Lines (Near Nayar Colony) Distt. Faizabad (U.P.)			Present value calculated applying generic rate @ Rs. 25000/sq mtr	Father, Shared with brother (50%). Inheritance after death of father on 8 <sup>th</sup> July 2017. Yet to be mutated. @			division and no mutation.
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**Notes & Explanations:**

1. ^ B-B-Dh = Bigha-Biswa-Dhur
2. \* Sold on 23.06.1990 by the General Power of Attorney
3. \* Sold on 19.05.1998 by the General Power of Attorney, intimation of which sent to Secretary (Forests) to the GolIP but acknowledgement not received as yet.
4. \*\* A house on the plot has been constructed in the year 2004-05 for which permission and HBA from GolIP obtained. Addition & alteration carried out after superannuation.
5. @ To be mutated, inherited after death of father on 8<sup>th</sup> July 2017.
6. No separate valuation done. Calculation made @ 20 lakh/ha on agricultural land in Vill – Uchhahpali and Vill-Para Brahman. For residential plot calculation made @ Rs. 25000/sq mtr.

Each page numbered as X of Y and initialled.

  
 Signature (Vinod Kumar Tiwari)  
 Central Information Commissioner

Date .....03 January, 2024.....

**Implicable clause to be struck out.**

- \* In case where it is not possible to assess the value accurately the approximate value in relation to present conditions may be indicated.
- \*\* Includes short-term lease also.

\* The wording 'No Change or No addition opr as in previous year' may be avoided and all details filled up.  
 Note – The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group 'A' and Group 'B') services under Rule 15(3) of the Central Civil Services (Conduct) Rules 1955 (now Rule 18(1) of the CCS(Conduct) Rules, 1964), on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person.